

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
RAJYA SABHA
UNSTARRED QUESTION NO. 1248
TO BE ANSWERED ON 20.12.2018

LOSS OF LAND BY TRIBALS OF ATTAPADI IN KERALA

1248. SHRI SURESH GOPI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the tribals of Attapadi in Kerala keep on losing their land to others like settlers, builders, etc. during the last three years; and
- (b) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI SUDARSHAN BHAGAT)

(a) & (b) Land and its management fall under the exclusive legislative and administrative jurisdiction of states as provided under the Constitution of India (Seventh Schedule – List II- State List – Entry No.18). The State Government of Kerala has reported that as per Kerala State Restriction in Transfer of lands and restoration of Alienated Land Act, 1999 (KST Act), 946 cases of land alienation have been identified in Attapadi between 01.01.1960 and 24.01.1986. However, at present, no instance of land alienation of Scheduled Tribes is reported from Attappadi in Kerala.
